

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

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Date of decision: 10-1-96

CP No.150/95 (OA No.457/94)

Giriraj Prasad Sharma

.. Petitioner

VERSUS

Bhaskar Ghosh and another

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner .. Mr. Shiv Kumar

For the Respondents .. Mr. V.S.Gurjar

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Giriraj Prasad Sharma has filed this contempt petition under section 17 of the Administrative Tribunals Act, 1985, stating therein that by not examining the petitioner's case afresh in the light of Annexure-A3 on the principle of 'last come first go', the respondents have committed contempt of court.

2. We have heard the counsel for the petitioner and the counsel for the respondents.

3. It has been categorically stated by the respondents in their reply that the petitioner's case was examined in the light of the decision given by this Tribunal in OA No.457/91 decided on 12-9-94 and they have stated that there is no person junior to the petitioner who has been retained in service except Shri Hari Ram, whose retention in service is in pursuance of the directions issued by the Central Administrative Tribunal, New Delhi in its judgement dated 25-9-92. They have also stated that the petitioner was engaged as a casual worker/waterman in the summer season.

GWK It has been stated in the communication dated 27-10-94 that

(b)

whenever the establishment/office of the respondents would be in the need of services of casual workers, the petitioner would be given priority. In view of these circumstances, we are of the opinion that no offence of contempt of court was *prima-facie* committed by the respondents.

4. This contempt petition is, therefore dismissed.

Notices issued are discharged.

(O.P.Sharma)

Member (A)

Chirke  
(Gopal Krishna)  
Vice-Chairman